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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Inv. P No. 3/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Shailesh M. Bhoite & Ors.
V/s.
Vadodara Stock Exchange Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KIRAN SHAH	C.A.	Applicant	Kiran Shah
2.	Dhruvesh Shah		on behalf of Resp. - 6	D.G. Shah
3.	PAVAN S. GODIAWALA for Satyen Israni	ADVOCATE	ORIGINAL PETITIONER	Muelawala

16 ORDER

Learned PCS Mr. Kiran Shah present for Applicant. Mr. Dhruvesh Shah present for Respondent No. 6. Learned Advocate Mr. Pavan Godiawala i/b SD Israni Law Chambers present for Original Petitioner.

✓ Petitioner filed Additional Affidavit.

✓ Reply filed by Respondent No. 6.

✓ Letter of authority by Respondent No.6 filed.

Heard arguments of Respondent No. 6.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 23rd day of November, 2017.